

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE**

IA. NO. 61 OF 2021

IN

ORIGINAL APPLICATION NO. 06 OF 2020(WZ)

IN THE MATTER OF:

Shankarlal Gopalbhai Patel

... Applicant

Versus

Union of India & Ors

...Respondents

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Through:



**J.Sagar Associates
Advocates for Green Infra Wind Energy Ltd./ Respondent no.7**

B-303, 3rd Floor, Ansal Plaza,
Hudco Place, August Kranti Marg,
New Delhi-110049

Place: New Delhi

Date: October 2021

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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**REPLY ON BEHALF OF GREEN INFRA WIND ENERGY LIMITED / RESPONDENT NO. 7
TO IA No. 61 OF 2021 FILED BY THE APPLICANT**

The Respondent No. 7 above named most respectfully submits as under:

1. The present Reply is being filed on behalf of Green Infra Wind Energy Ltd./ Respondent No. 7 (“**GIWEL**”) in response to the IA No. 61 of 2021 filed by the Applicant for staying rampant tree felling and construction activities by the private Respondents in Sangnara village.

2. At the outset, it is submitted that the submissions in the reply to O.A. No. 6 of 2020 and I.A. No. 11 of 2020 are reiterated herein and are not repeated for the sake of brevity. It is submitted that the averments made in the present Application filed by the Applicant are wrong, baseless and without any justification. Save as specifically admitted herein, all contentions and allegations made by the Applicant are denied and there shall be no implied admission in any case.

I. SUBMISSIONS

A. GIWEL has complied with all the applicable laws and regulations

3. Letter of Award dated 23.02.2018, was issued to GIWEL in respect of 300 MW wind power project located in district Bhuj, by Solar Energy Corporation of India (“**SECI**”). Accordingly, GIWEL entered into the lumpsum turnkey contract(s) with Siemens Gamesa Renewable Power Pvt. Ltd. (“**SGRPPL**”) for land and site development, Composite Supply and operation and maintenance services at Bhujpul site in Mandvi and Nakhatrana Taluk in Kutch district, Gujarat.

4. Accordingly, various applications were submitted by GIWEL, through SGRPPL, either directly or indirectly to the State Revenue Department for allocation of locations out of which

18 locations were in village Sangnara, Nakhatrana Taluk. Thereafter, as per Lease Order dated 05.07.2019 issued by the District Collector-Magistrate, Bhuj Kutch, only 12 revenue land admeasuring 1 ha each were allocated to GIWEL. However, the Gujarat Energy Development Agency (“GEDA”) vide Developer Permissions dated 21.06.2019 and 31.07.2019, finalised only 10 locations for setting up of wind farms by GIWEL.

5. It is pertinent to note that no part of the project site or access road falls in the forest area as alleged by the Applicant. It is submitted that the land allocated to GIWEL by the Government of Gujarat vide the Lease Order dated 05.07.2019, has been recorded as an unused wasteland, which has not been reserved for any use. Accordingly, only bushes were cleared at the time of commencement of project work, which are in fact exempted from transit permit and felling regulations in terms of the Notification dated 10.09.2015 by the Forest and Environment Department, government of Gujarat.

6. The fact that the land allocated to GIWEL is not forest land is also supported by the following:

- (a) Report prepared by the Principal Chief Conservator of Forest, Gujarat pursuant to orders by this Hon’ble Tribunal in the present matter, which specifically records that the village Sangnara in Nakhatrana Taluk of Kachchh District has geographical area of 13.479 Sq. Km and there is no notified forest area in this village.
- (b) Letter dated 14.11.2019 issued by MoEFCC, which clarified that there cannot be any uniform criteria applicable to all forests types of all states and the States having well established forests departments, should frame criteria for their own forests as they are in a better position to understand their own forests and need.
- (c) Letter dated 27.08.2019 from Range Forest Office, Nakhatrana to Mamlatdar, Nakhatrana, clarifying that the land allocated to GIWEL does not fall within the jurisdiction of the forest department.

In view of the foregoing, lands allocated to GIWEL are revenue lands and legal status of the same was never changed to forests land. Accordingly, land allocated to GIWEL does not qualify as forest land.

7. It is submitted that the Applicant has made vague averments regarding destruction of flora, fauna and ecology of Sangnara village due to rampant illegal felling of trees for construction of wind farms, construction of approach roads without permission by encroaching upon the common lands, especially the grazing (guachar) areas and also destroying the water sources of the village. The Applicant has not placed anything on record to substantiate such violations. It is pertinent to note that land was allotted to GIWEL, after proper verification in terms of the Order dated 05.11.2018 by the Collector, Bhuj to D.I.L.R., Bhuj and after establishing that there would be no harmful effect to the water sources present in the said area. Further, the roads have been constructed on the outskirts of the

villages by GIWEL, with a view to not disturb the ecological balance and/or communities residing in such villages.

8. Further, the Gujarat Pollution Control Board (“GPCB”) vide its circular dated 12.04.2016 had categorized the activity of generation of electricity through windmills under white category industries with no pollution potential and requiring no consent to establish or consent to operate from GPCB. It is submitted that GIWEL has acted in complete compliance of the provisions of the Noise Pollution Rules and the HWM Rules. Further, all conditions mentioned in the Final Possession Order (“FPO”) dated 05.07.2019, have been complied with by GIWEL. A copy of the FPO dated 05.07.2019 along with translated copy is annexed hereto and marked as ***Annexure R-1***.

9. It is pertinent to mention that the Mamlatdar had issued a show cause notice dated 20.08.2019 to GIWEL for alleged violations, granting time till next day to provide response. Despite the same, the Mamlatdar passed orders for stoppage of work on the same date. GIWEL has complied with the same and paid penalties for the alleged violations.

10. It is further submitted that on 05.10.2019, GIWEL had sought permission for felling of 96 trees from the Mamlatdar, which was granted to GIWEL on 11.12.2019. The challan for the same was deposited on 16.12.2019. However, GIWEL has not carried out any felling of trees after the initiation of present proceedings. A copy of the Challan deposited on 16.12.2019 pursuant to permission granted on 11.12.2019 is annexed hereto and marked as ***Annexure R-2***

11. Furthermore, it is submitted that GIWEL through SGRPPL, has requested revenue authorities for identification of lands for plantation of tree saplings vide letters dated 07.09.2019 and 12.03.2020. However, the concerned authority has not responded to such requests. It is submitted that once such information is received, the plantation would be carried out by GIWEL.

12. The submission of the Applicant that the activities of the private Respondents are also leading to the death of a large number of avian species such as peacocks due to collision with the power lines of WTGs is also misplaced. It is submitted that GIWEL in compliance of its obligations as per the applicable laws and regulations, have installed bird guards/reflectors on 33 kV lines in peacock sensitive areas, with a view to avoid any incident leading to death of avian species such as peacocks due to collision with the power lines.

13. It is thus evident that the grounds advanced by the Applicant deal with the alleged failure of the Government of Gujarat in formulating the policies regarding classification of forest in accordance with the Hon’ble Supreme Court’s directions dated 12.12.1996, in the matter titled ***T.N. Godavarman v. UOI & Ors.*** in W.P. No. 202/1995 (“***T.N. Godavarman Order***”). Therefore, the alleged failure, if any, is attributable to the Government of Gujarat and not GIWEL.

B. No WTG related activities have been carried out in Sangnara Village

14. It is submitted that the Applicant's assertion that GIWEL poses an immediate threat to Sangnara village is erroneous as prior to the filing of the present O.A No. 06/2020, GIWEL already initiated the process of surrendering locations in Sangnara village on account of lot of local opposition. Pertinently, upon request by GIWEL, GEDA vide its letters dated 10.02.2020 and 11.03.2020, has cancelled capacity allocated to 8 locations in Sangnara Village, details of which have been provided in GIWEL's reply to O.A no. 6 of 2020 and the same are not being repeated herein for the sake of brevity.

15. Further, subsequent to the receipt of the Notice in lieu of Order dated 29.01.2020 passed by this Hon'ble Tribunal in the present matter, no project related activity has been carried out in the two locations remaining with GIWEL in Sangnara Village and GIWEL has not erected a single Wind Turbine Generator in Sangnara Village so far. It is submitted that the aforesaid two locations will also be surrendered in due course.

C. Current progress on works at site

16. It is submitted that GIWEL is currently working on the 2.5km stretch of 33KV line that is passing through the Sangnara village. GIWEL had hired a contractor, M/s WinSol Engineers Pvt. Ltd. ("**WinSol/Contractor**") to execute the aforesaid work. WinSol, accordingly, under the Saurashtra Tree Cutting Act, 1951 ("**Act, 1951**") approached the Tehsildar to obtain his consent for removal of trees. The Mamlatdar & Executive Magistrate office-Nakhatrana(GJ), in view of the provisions of the Act, 1951, issued an Oder dated 30.07.2021 to allow felling of a total 419 trees on the government owned land of Sangnara Village to join the power line of the windmill erected at Roha Ta:- Nakhatrana Survey No. 135.

17. The aforesaid approval vide Order dated 30.07.2021 entailed:

- (a) Removed trees to be disposed of by public auction and the yield amount will be deposited to the government;
- (b) Planting of two times the trees cut along with taking care of them including watering and conservation for three years and
- (c) Submission a progress report, every month, on the work done in this regard.

A copy of the Order dated 30.07.2021 along with the translated copy is being annexed and marked herewith as **Annexure R-3**.

18. Based on the aforesaid approval, WinSol tried to commence the works on two separate days in first week of August 2021, i.e.,

- (a) On 03.08.2021, WinSol cleaned around 150 Meter length span by removing 25 babool trees which did not include any big tree.

(b) On 04.08.2021, WinSol again commenced the work and cleaned around 11 pole point by removing around 20 babool Trees which did not include any big tree.

19. However, the aforesaid activities were disrupted by the villagers and the works stopped on the same day itself. It is submitted that since the disruption, no works have been carried out resulting in significant delay.

PARA WISE RESPONSE

20. That the contents of Paragraph 1 are misconceived. It is submitted that GIWEL does not have any WTGs in Sangnara village. The submissions contained in the Reply may be read in response thereto.

21. The contents of Paragraph 2 are wrong and denied. It is denied that owing to the present matter being adjourned automatically on multiple occasions, taking advantage of which, GIWEL has taken up activities and has attempted to destroy the forests, water bodies, or adversely impact the grazing lands of the village community. It is submitted that the activities carried out by GIWEL are in compliance of the applicable laws and regulations. Furthermore, it is reiterated that GIWEL had been granted 10 locations to erect WTGs in Sangnara village out of which 8 were surrendered as early as 10.02.2020. Thus, in view of the foregoing, GEDA permission for only 2 locations remain with GIWEL. It is submitted that in these two said locations, no activity has been carried out, after filing the present O.A No. 06/2020 before this Hon'ble Tribunal. These 2 locations will also be surrendered in due course. The only activity being undertaken by GIWEL is laying of 2.5km stretch of 33KV line passing through the village. On a perusal of the present application, it is evident that the main grievance of the Applicant is against the Government Authorities, which have allowed the execution of the works in the said area. Therefore, GIWEL cannot be penalised for the actions not attributable to it. Further, the submissions contained in the Reply may be read in response thereto.

22. The contents of Paragraph 3 are wrong, false and misconceived. It is submitted that till date only one fine dated 20.08.2019, has been imposed on GIWEL, which was duly paid. Further, it is pertinent to note that GIWEL have also not undertaken any works pertaining to Sangnara Village other than working on the 2.5km stretch of 33KV line that is passing through the Sangnara Village. The submissions contained in the Reply may be read in response thereto.

23. The contents of Paragraphs 4, 5, 6 and 7 are not applicable to GIWEL and therefore merit no response.

24. The contents of Paragraph 8 are misconceived. It is reiterated that GIWEL was allotted a total of 12 locations in Sangnara village out which preliminary activities such as excavation & civil works was carried out in 2 locations only. This activity was prior to receipt of Notice vide Order dated 29.01.2020 passed by this Hon'ble Tribunal. It is pertinent to note

that post the aforesaid Show Cause Notice, GIWEL has not carried out any works other than working on the 2.5km stretch of 33KV line that is passing through the Sangnara Village. It is also pertinent to note that these 12 locations have been surrendered by GIWEL to Govt. of Gujarat. The submissions contained in the Reply may be read in response thereto.

25. The contents of Paragraph 9 are wrong and denied. It is denied that GIWEL have been habitual offenders under the Saurashtra Tree Felling Act, 1951. GIWEL has acted in compliance with the law and also deposited compensation for sanctioned felling of trees including request for identification of land for planning of tree saplings. Additionally, as per the requisite procedure, GIWEL had approached the relevant Government Authority for its permission to carry out works on the 2.5km stretch of 33KV line that is passing through the Sangnara Village and commenced works only after obtaining due permission. The submissions contained in the Reply may be read in response thereto.

26. The contents of Paragraphs 10 and 11 are not applicable to GIWEL and therefore merit no response.

27. The contents of Paragraph 12 are misconceived. It is submitted that GIWEL has been in compliance of all the applicable laws and regulations for execution of works on the lands in Sangnara Village. That it was only after the issuance of the Order dated 30.07.2021, by the Mamlatdar, Nakhatrana, that WinSol commenced its works on the 2.5km stretch of 33KV line that is passing through the Sangnara Village, however, despite the aforesaid approval from the concerned Authority, the works was disrupted by the local villagers and thus, the same stands at a stand still since then.

28. The contents of Paragraphs 13, 14 & 15 are misconceived. It is submitted that GIWEL in compliance of its obligations as per the applicable laws and regulations, have installed bird guards/reflectors on 33 kV lines in peacock sensitive areas, with a view to avoid any incident leading to death of avian species such as peacocks due to collision with the power lines.

29. The contents of Paragraph 16 are wrong and misconceived. It is denied that GIWEL has taken any contradictory stances in its Reply dated 13.04.2021. It is reiterated that GIWEL had carried out excavation & civil works in 2 locations only out of 12 locations allotted to it in Sangnara village. These works were carried out prior to this Hon'ble Tribunal's Notice dated 29.01.2020. Post the said Notice, GIWEL has not yet carried out any works other than on the 2.5km stretch of 33KV line that is passing through the Sangnara Village. It is pertinent to note that Winsol was issued the Work Order on 11.06.2021. Further, permission was granted to lay 33KV line on 30.07.2021, post application. Thus, work began only after that. Thus, as on date of Reply dated 13.04.2021, GIWEL had not carried out any works after issuance of Notice by this Hon'ble Tribunal. Thus, there is no contradiction by GIWEL. A copy of the Work Order issued to Winsol Engineers dated 11.06.2021 is annexed hereto and marked as **Annexure R-4**.

30. The contents of Paragraph 17 are misconceived. It is submitted that the specific laws and regulations are in place for undertaking any such works/activities in the said areas. The work carried out by GIWEL is in compliance of such laws and regulations and only after obtaining the requisite approvals/orders from the concerned authorities. The submissions contained in the Reply may be read in response thereto.

31. The contents of Paragraph 18 are misconceived. It is submitted that after receiving the first show cause notice dated 20.08.2019, GIWEL had taken due permission for further felling of trees and paid the requisite amounts. The submissions contained in the Reply may be read in response thereto.

32. The contents of Paragraph 19 are wrong and denied. The submissions contained in paragraph the Reply may be read in response thereto.

33. The contents of Paragraph 20 are wrong, denied and misconceived. It is submitted that GIWEL is not erecting any WTG in the said village and is only working towards laying of 33kV line passing through the Sangnara village, permission for which has also been obtained from the relevant authorities. The submissions contained in the Reply may be read in response thereto.

34. The contents of Paragraphs 21, 22, 23 and 24 are wrong, false and denied. It is denied that the applicant has a strong prima facie case in his favour and the balance of convenience lies in the favour of the Applicant and no harm will be caused to the Respondents in this regard. It is reiterated that there exists no case in favour of the Applicant and the grounds advanced by the Applicant pertain to the alleged failure of the Government of Gujarat in framing guidelines as per the *TN Godavarman Order* and subsequent decisions. Thus, the cause of action lies against the Govt. of Gujarat and not GIWEL. Accordingly, the present I.A 61 of 2021 ought to be dismissed by this Hon'ble Tribunal.

Through:



J.Sagar Associates
Advocates for Green Infra Wind Energy Ltd./ Respondent no.7

B-303, 3rd Floor, Ansal Plaza,
Hudco Place, August Kranti Marg,
New Delhi-110049

Place: New Delhi

Date: October 2021

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 06 OF 2020

IN THE MATTER OF:

Shankarlal Gopalbhai Patel

... Applicant

Versus

Union of India & Ors.

... Respondents

AFFIDAVIT

I, Sanjeev Sharma, S/o Subhash Sharma, aged about 46 years residing at O-407, Ajnara Homes, Sector 16B, Greater Noida working as Assistant Vice President, Green Infra Wind Energy Limited, respondent No. 7 company, having its office at 5th Floor, Tower C Building No. 8, DLF Cybercity, Gurugram - 122002, presently at Delhi, do hereby solemnly affirm and state as under:-

1. I say that I am duly authorized and competent to affirm this Affidavit for and on behalf of the Respondent No. 7 company and I am acquainted with the facts and circumstances of the present case. I state that I have read and understood the contents of the accompanying Reply.
2. I state that the facts stated in the accompanying Reply are true and correct to the best of my knowledge based on the records maintained by the Reply and that the legal submissions made therein are based upon information received by me and believed to be true. The present Reply has been drafted pursuant to my instructions and its contents are true and correct.
3. I state that the Annexures annexed to the Reply are true copies of the respective originals.



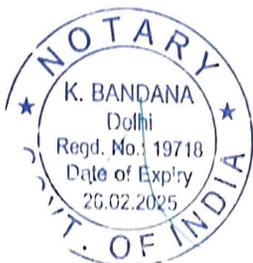
DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.

04 OCT 2021

Verified at New Delhi on this _____ day of _____ 2021



NOTARY PUBLIC, DELHI
 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI
 GOVT. OF INDIA

04 OCT 2021



DEPONENT

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની કચેરી, કચ્છ-ભુજ

જમન-૪ કલેક્ટર, મહેસુલ શાખા, જિલ્લા સેવા સદન, માંડવી રોડ, મું.ભુજ-૬૪૭, પીન-૩૭૦૦૦૧
Email : collector-kut@gujarat.gov.in, Tel-02832-250020/Fax-02832-250430

નં.જમન-૪/વિન્ડમીલ/વશી/૨૬૩૭/૨૦૧૯

તા.૦૫/૦૭/૨૦૧૯

વિષય :-

મોજે.સાંગનારા, તા.નખત્રાણા

સ.નં.૪,૬૫,૧૦૯,૧૭૪ પ્રત્યેક સ.નં.દીક હે.૧.૦૦.૦૦ આરે,
સ.નં.૬૦ પૈકી જમીન હે.૩.૦૦.૦૦ આરે, સ.નં.૭૫ પૈકી જમીન
હે.૨.૦૦.૦૦ આરે, સ.નં.૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ
જમીન હે.૧૨-૦૦-૦૦ આરે વિન્ડકાર્મના પ્રોજેક્ટ માટે ભાડાપદ્ધતિ
મળવા બાબત

શ્રી ગ્રીન ઈન્ફ્રા વિન્ડ એનર્જી લી., ન્યુ દીલ્હી.



- વંચાણ:- (૧) સરકારશ્રીના મહેસુલ વિભાગ, ગાંધીનગરના ઠરાવ ક્રમાંક : જમન/૩૯૦૩/પુઓઆર/૨૯/અ, તા.૧૧/૬/૨૦૦૪.
- (૨) સરકારશ્રીના મહેસુલ વિભાગ, ગાંધીનગરના ઠરાવ ક્રમાંક : જમન/૩૯૦૩/પુઓઆર/૨૯/અ, તા.૨/૧૨/૨૦૦૪.
- (૩) સરકારશ્રીના મહેસુલ વિભાગ, ગાંધીનગરના ઠરાવ ક્રમાંક : જમન/૩૯૦૩/પુઓઆર/૨૯/અ, તા.૨૦/૦૨/૨૦૦૬.
- (૪) શ્રી ગ્રીન ઈન્ફ્રા વિન્ડ એનર્જી લી., ન્યુ દીલ્હીની તા.૧૨/૧૦/૨૦૧૮ વાળી અરજી.
- (૫) નાયબ કલેક્ટરશ્રી, નખત્રાણાના પત્ર નં.જમન/વશી/૧૪૭/૨૦૧૯, તા.૦૩/૦૧/૨૦૧૯.
- (૬) ડી.આઈ.એલ.આર.શ્રી, ભુજના પત્ર નં.ડીએસઓ-૩૯/એમ.આર.નં.૧/૯૦/૨૦૧૯-૧૯, તા.૨૮/૦૩/૨૦૧૯.
- (૭) મુખ્ય વન સંરક્ષકશ્રી, કચ્છ વન વર્તુલ, ભુજના પત્ર નં.બ/જમન/ટે.૧૨/૧૮૪૭-૭૫/૧૯-૨૦, તા.૨૯/૦૫/૨૦૧૯.
- (૮) અધિક નિયામકશ્રી (વિકાસ), ભુજ વિજ્ઞાન અને ખનિજ કમિશનરશ્રીની કચેરી, ગાંધીનગરના પત્ર નં.સીજીએમ/લીડ/ટે.૫/બજરંગ વિન્ડપાર્ક (કચ્છ) પ્રા.લી.૯૦,૯૧,૧૦૨ થી ૧૦૫/૨૦૧૮-૧૯/૨૧૯૦, તા.૨૪/૦૫/૨૦૧૮.
- (૯) અત્રેના પત્ર નં.જમન/૪/વિન્ડમીલ/વશી/૨૬૧૬/૨૦૧૯, તા.૨૭/૦૬/૨૦૧૯
- (૧૦) મામલતદારશ્રી, નખત્રાણાના પત્ર નં.જમન/વશી/સાંગનારા/૦૬/૨૦૧૯, તા.૨૯/૦૬/૨૦૧૯.
- (૧૧) તલાટી સહ મંત્રીશ્રી, શ્રી સાંગનારા ગ્રામ પંચાયત, તા.નખત્રાણા-કચ્છનો તા.૦૩/૦૭/૨૦૧૯ વાળો પત્ર.
- (૧૨) નાયબ કલેક્ટરશ્રી, સ્લેમ્પ ડ્યુટી મુલ્યાંકન તંત્ર, ભુજના પત્ર નં.સ્લેમ્પ/ભાડાપદ્ધતિ/વિન્ડકાર્મ/સ્લેમ્પ ડ્યુટી/૨૦૭૩, તા.૧/૦૭/૧૯
- (૧૩) સરકારશ્રીના મહેસુલ વિભાગ, ગાંધીનગરના પત્ર નં.જમન/૨૦૧૯/૨૨૫૬/અ-૧, તા.૧૧/૦૯/૨૦૧૯.

—:સુક્રમ:—

આ કામે લકીકત એવી છે કે, સરકારશ્રીના મહેસુલ વિભાગના વંચાણ-(૧) વાળા ઠરાવથી વિન્ડકાર્મ પ્રોજેક્ટ માટે જમીન ભાડાપદ્ધતિ આપવા બાબતે નવી પોલીસી જાહેર કરવામાં આવેલ છે. અરજદાર કંપની શ્રી ગ્રીન એનર્જી (એમપી) લી. તરફથી વંચાણ-(૪) વાળી અરજીથી મોજે-સાંગનારા

તા.નખત્રાણાના સ.નં.૧૭૪ પૈકી હે.૨.૦૦.૦૦ આરે,૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે, ૧૬૩,૧૯૪,૮૯, ૯૫,૬૫,૧૦૯ પ્રત્યેક સ.નં. દીઠ હે.૧.૦૦.૦૦ આરે, ૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, ૪ પૈકી હે.૨.૦૦.૦૦ આરે તથા ૬૦ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૮.૦૦.૦૦ આરે.ની જમીન વિન્ડફાર્મના યુનિટ માટે ૨૦ વર્ષના ભાડાપટે મળવાની માંગણી કરવામાં આવેલ છે.

અરજદાર કંપનીની માંગણી કામે મામલતદારશ્રી, નખત્રાણાના પત્ર નં.જમન/વશી/૫૧૫૩/૨૦૧૮, તા.૨૧/૧૨/૨૦૧૮ વાળા પત્રથી ધોરણસરની દરખાસ્ત તૈયાર થઈ, નાયબ કલેક્ટરશ્રી, નખત્રાણાના વંચાણ-(૫)વાળા પત્રથી હકારાત્મક દરખાસ્ત અત્રે રજૂ થયેલ.જેની વિગતવાર હકીકત નીચે મુજબ છે.

માંગણીવાળી જમીન સરકારી પડતર, ખરાબાની ડુંગરાળ જમીન છે. જેમાં કંપનીએ અલગ-અલગ જગ્યાએ વિન્ડફાર્મ ઉભા કરવા માટે ૨૦ વર્ષના ભાડાપટે જમીન મળવાની માંગણી કરેલ છે.માંગણીવાળી જમીન ગૌચર કે જંગલખાતાને તબદીલ થયા પૈકીની નથી.માંગણીવાળી જમીન સાર્વજનિક કે અન્ય કોઈ હેતુ માટે અનામત રાખ્યા પૈકીની નથી. માંગણીવાળી જમીનમાં કોઈ ધાર્મિક સ્થળ, રક્ષિત સ્મારક,આસ્થાન કે કોઈ ધર્મની ડેરી, ઓટલો કે એવું બીજું કંઈ આવેલ નથી.માંગણીવાળી જમીન પરત્વે કોઈ કોર્ટ કેસ કે અન્ય કોઈ વાદ-વિવાદ ચાલતો નથી.માંગણીવાળી જમીનમાં જવા-આવવાના રસ્તા/કાચા ગાડા માર્ગ આવેલ છે.માંગણીવાળી જમીનમાંથી ટેલીફોન લાઈનો કે વીજલાઈનો પસાર થતી નથી. માંગણીવાળી જમીનમાં છુટા-છવાયાં ગાંડા બાવળ તથા અન્ય નાના જંગલી ઝાડી-ઝાંખરા આવેલ છે.સ્થાનિક સ્થળ સ્થિતિનું પંચનામું તથા નકશાનું ટ્રેસીંગ પ્રકરણે રજૂ છે.

સદર કામે અરજદાર એકમ તરફથી સરકારશ્રીના તા.૬/૪/૨૦૧૧ વાળા ઠરાવની જોગવાઈ મુજબ સવાલવાળી જમીનની સર્વિસચાર્જની ૧ % ની રકમ રૂ.૨૭,૦૦૦/- ચલણનં. , ભારતીય સ્ટેટ બેંક,ભુજ શાખામાં તા.૧૧/૧૦/૨૦૧૮ ના રોજ સરકારશ્રીમાં ભરપાઈ કરેલ હોવાનું જણાવેલ છે.

અરજદાર કંપનીની માંગણી કામે સર્કલ ઓફીસરશ્રી, વિથોણ દ્વારા સવાલવાળી જમીનનું સ્થળ નિરીક્ષણ કરેલ છે તથા રેકર્ડથી ખરાઈ કર્યા મુજબ માંગણીવાળી જમીન શ્રી સીન ઈન્ફ્રા એનર્જી લી.ને સરકારશ્રીના મહેસુલ વિભાગના વંચાણ-(૧) તથા (૨) વાળા ઠરાવની જોગવાઈઓ મુજબ મોજે:-સાંગનારા તા.નખત્રાણાના સ.નં.૧૭૪ પૈકી હે.૨.૦૦.૦૦ આરે,૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે, ૧૬૩,૧૯૪,૮૯, ૯૫,૬૫,૧૦૯ પ્રત્યેક સ.નં. દીઠ હે.૧.૦૦.૦૦ આરે, ૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, ૪ પૈકી હે.૨.૦૦.૦૦ આરે તથા ૬૦ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૮.૦૦.૦૦ આરે માટે નાયબ કલેક્ટરશ્રી, નખત્રાણા તરફથી અભિપ્રાય રજૂ થયેલ છે.

ડી.આઈ.એલ.આર.શ્રી, ભુજના વંચાણ-(૬) વાળા પત્રથી અરજદાર એકમની મોજે:-સાંગનારા તા.નખત્રાણાના સ.નં.૧૭૪ પૈકી હે.૨.૦૦.૦૦ આરે,૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે, ૧૬૩,૧૯૪,૮૯, ૯૫,૬૫,૧૦૯ પ્રત્યેક સ.નં. દીઠ હે.૧.૦૦.૦૦ આરે, ૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, ૪ પૈકી હે.૨.૦૦.૦૦ આરે તથા ૬૦ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૮.૦૦.૦૦ આરે.ની માંગણી મુજબ અરજદાર એકમના ખર્ચે અરજદાર એકમના પ્રતિનિધિશ્રીની બતાવણી મુજબની જમીનની તેઓની રૂબરૂમાં માપણી કરી ડી.એસ.ઓ.રેકર્ડ સાથે મેળવણું કરતાં મોજે:-સાંગનારા તા.નખત્રાણાના સ.નં.૧૭૪ પૈકી હે.૨.૦૦.૦૦ આરે,૨૦૯ પૈકી હે.૨.૦૦.૦૦ આરે, ૧૬૩,૧૯૪,૮૯, ૯૫,૬૫,૧૦૯ પ્રત્યેક સ.નં. દીઠ હે.૧.૦૦.૦૦ આરે, ૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, ૪ પૈકી હે.૨.૦૦.૦૦ આરે તથા ૬૦ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૭.૦૦.૦૦ આરે. ઉપલબ્ધ થાય છે. જે કામે તૈયાર કરવામાં આવેલ માપણીશીટ નં.એમ.આર.નં.૧/૯૦/૨૦૧૮-૧૯, તા.૦૨/૦૩/૨૦૧૯ વાળી રજૂ

થયેલ છે. તેમજ કોર્ડિનેટ્સ તથા કંપોઝીટ મેપ રજુ થયેલ છે. જેના લોકેશન નં.- SANGANARA-01,02,03,04,06,07,09 TO 19 મળી કુલ-૧૭ (સતર) છે.

મુખ્ય વન સંરક્ષકશ્રી, કચ્છ વન વર્તુળ વિભાગ, ભુજના વંચાણ-(૭) વાળા પત્રથી અરજદાર એકમ ધ્વારા કુલ હે.૧૮.૦૦.૦૦ આરેની માંગણી સામેમોજે:-સાંગનારા તા.નખત્રાણાના સ.નં.૧૭૪ પૈકી હે.૨.૦૦.૦૦ આરે,૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે, ૧૬૩,૧૯૪,૮૯, ૯૫,૬૫,૧૦૯ પ્રત્યેક સ.નં. દીઠ હે.૧.૦૦.૦૦ આરે, ૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, ૪ પૈકી હે.૨.૦૦.૦૦ આરે તથા ૬૦ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૮.૦૦.૦૦ આરે માટે અભિપ્રાય આપેલ છે. જે વીજળીની લાઈનો ઈન્સ્યુલેટેડ કરવાની તથા થાંભલાઓ ઉપર અને લાઈનો ઉપર બર્ડ ગાર્ડ્સ તથા રિફ્લેક્ટર્સ લગાડવાની તેમજ અન્ય શરતોને આધિન ફાળવવા અભિપ્રાય રજુ થયેલ છે. જેના લોકેશન નં.SANGANARA-01 TO 07, 09 TO 19 મળી કુલ-૧૮ (અઠાર) છે.

અધિક નિયામકશ્રી(વિકાસ) ભુસ્તર વિજ્ઞાન અને ખનિજ કમિશનરશ્રીની કચેરી, ગાંધીનગરના વંચાણ-(૮) વાળા પત્રથી મોજે:-સાંગનારા તા.નખત્રાણાના સ.નં.૧૭૪ પૈકી હે.૨.૦૦.૦૦ આરે,૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે, ૧૬૩,૧૯૪,૮૯; ૯૫,૬૫,૧૦૯ પ્રત્યેક સ.નં. દીઠ હે.૧.૦૦.૦૦ આરે, ૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, ૪ પૈકી હે.૨.૦૦.૦૦ આરે તથા ૬૦ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૮.૦૦.૦૦ આરે જમીન માંગણી કરતા પવનચકકી પોઈન્ટ નં. SANGANARA-01 TO 07, 09 TO 19 મળી જમીન હે.૧૮.૦૦.૦૦ આરે. ફાળવવા "ના-વાંધા પ્રમાણપત્ર" રજુ થયેલ છે.

આમ,ઉપરોક્ત અભિપ્રાયો નજરે અરજદાર કંપનીની તા.૦૪/૦૬/૨૦૧૯ વાળી અરજી અન્વયે માંગણી મુજબ મોજે-સાંગનારા તા.નખત્રાણા સ.નં.૪,૬૫,૧૦૯,૧૭૪ પ્રત્યેક સ.નં.દીઠ હે.૧.૦૦.૦૦ આરે, સ.નં.૬૦ પૈકી જમીન હે.૩.૦૦.૦૦ આરે, સ.નં.૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, સ.નં.૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૨-૦૦-૦૦ આરે પવનચકકી પોઈન્ટ નં. SANGANARA-01,03,05,06,09,10,14,15,16,17, 18,19 એમ કુલ ૧૨(બાર) વિન્ડમીલ માટે જમીન ફાળવવા પાત્ર થાય છે.

સરકારશ્રીના મહેસુલ વિભાગના વંચાણ-(૨) વાળા ઠરાવની જોગવાઈ મુજબ વિન્ડફાર્મ પ્રોજેક્ટ માટેની માંગણીવાળી જમીન બાબતે જમીનના ભાડાના દર નક્કી કરવામાં આવેલ છે.જે મુજબ પ્રતિ હેક્ટરનું વાર્ષિક ભાડું રૂ.૧૦,૦૦૦/- નક્કી કરેલ છે.તે મુજબ અરજદાર એકમને ફાળવવા પાત્ર કુલ જમીન હે.૧૨.૦૦.૦૦ આરેની વાર્ષિક ભાડાની રકમ રૂ.૧,૨૦,૦૦૦/- થાય છે.જે મુજબ સરકારશ્રીના મહેસુલ વિભાગના વંચાણ-(૨) વાળા ઠરાવની જોગવાઈ મુજબ અત્રેના અધિકાર ક્ષેત્રમાં આવે છે.જે ઠરાવ મુજબ અરજદાર કંપનીને મોજે-સાંગનારા તા.નખત્રાણા સ.નં.૪,૬૫,૧૦૯,૧૭૪ પ્રત્યેક સ.નં.દીઠ હે.૧.૦૦.૦૦ આરે, સ.નં.૬૦ પૈકી જમીન હે.૩.૦૦.૦૦ આરે, સ.નં.૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, સ.નં.૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૨-૦૦-૦૦ આરે પવનચકકી પોઈન્ટ નં. SANGANARA-01,03,05,06,09,10,14,15,16,17, 18,19 એમ કુલ ૧૨(બાર) માટે ભાડાપટ્ટે આપવાપાત્ર જમીનના વાર્ષિક ભાડાની રકમ રૂ.૧,૨૦,૦૦૦/- તથા અન્ય વેરાઓ મામલતદારશ્રી,નખત્રાણા પાસે દિન-૨૧ માં ભરપાઈ કરવા અત્રેના વંચાણ-(૯) વાળા પત્રથી જણાવવામાં આવેલ.

જેના અનુસંધાને મામલતદારશ્રી, નખત્રાણાના વંચાણ-(૧૦) વાળા રિપોર્ટ મુજબ અરજદાર કંપની તરફથી વાર્ષિક ભાડાની રકમ રૂ.૧,૨૦,૦૦૦/- ચલણ નં.૧૮૦૮, તા.૨૯/૦૬/૨૦૧૯ ના ભરપાઈ કરવામાં આવેલ છે.તેમજ રૂપાંતર વેરો રૂ.૭,૨૦,૦૦૦/- ચલણ નં.૧૮૦૭, તા.૨૯/૦૬/૨૦૧૯ થી ભરપાઈ કરવામાં આવેલ છે.તેમજ નાયબ કલેક્ટરશ્રી, સ્ટેમ્પ ડ્યુટી મુલ્યાંકન તંત્ર,ભુજ તરફથી જણાવવામાં આવેલ ૧% સર્વિસચાર્જની તફાવતની રકમ રૂ.૩,૯૬,૩૦૦/- ચલણ

નં.૧૮૧૧ તા.૨૯/૦૬/૨૦૧૯ ના ભરપાઈ કરવામાં આવેલ છે. જેમાં અસલ ચલણ રજુ થયેલ છે.

તલાટી સહમંત્રીશ્રી, સાંગનારા પંચાયતના વંચાણ-(૧૧) વાળાથી બિનખેતી દર રૂ.૧૨૦૦૦/- પહોંચ નં.૧૦, તા.૦૩/૦૭/૨૦૧૯, લોકલ શેષ રકમ રૂ.૬૦૦૦/- પહોંચ નં.૧૧, તા.૦૩/૦૭/૨૦૧૯ તથા શિક્ષણ ઉપકર રકમ રૂ.૬૦૦૦/- પહોંચ નં.૪૪, તા.૦૩/૦૭/૨૦૧૯ થી ભરપાઈ કરવામાં આવેલ છે. જેની અસલ પહોંચો રજુ થયેલ છે.

નાયબ કલેક્ટરશ્રી, સ્ટેમ્પ ડ્યુટી મુલ્યાંકન તંત્ર, ભુજના વંચાણ-(૧૨) વાળા પત્ર મુજબ સદર કામે વસુલ લેવાની થતી નિયમોનુસારની સ્ટેમ્પ ડ્યુટીની રકમ રૂ.૪૭૦૪૦/- ચલણ નં.૩૨૫, તા.૨૯/૦૬/૨૦૧૯ વાળાથી જમા કરાવેલ હોવા અંગેનો રિપોર્ટ સાથે ચલણની નકલ રજુ થયેલ છે.

સબબ, અરજદાર કંપની તરફથી સરકારશ્રીના મહેસુલ વિભાગના તા.૨/૧૨/૨૦૦૪ વાળા ઠરાવ મુજબ વાર્ષિક ભાડાની રકમ ભરપાઈ કરવામાં આવેલ હોઈ, સરકારશ્રીના મહેસુલ વિભાગના વંચાણ-(૧) તથા (૨) વાળા ઠરાવની જોગવાઈ મુજબ ઉપરોક્ત અભિપ્રાયો મુજબ મોજે-સાંગનારા તા.નખત્રાણા સ.નં.૪,૬૫,૧૦૯,૧૭૪ પ્રત્યેક સ.નં.દીઠ હે.૧.૦૦.૦૦ આરે, સ.નં.૬૦ પૈકી જમીન હે.૩.૦૦.૦૦ આરે, સ.નં.૭૫ પૈકી જમીન હે.૨.૦૦.૦૦ આરે, સ.નં.૨૦૯ પૈકી હે.૩.૦૦.૦૦ આરે મળી કુલ જમીન હે.૧૨-૦૦-૦૦ આરે પવનચક્રી પોઈન્ટ નં. SANGANARA-01,03,05,06,09,10,14,15,16,17, 18,19 એમ કુલ ૧૨(બાર) વિન્ડમીલના હેતુ માટે ઉપરોક્ત તમામ સંબંધિત ખાતા વિભાગોના અભિપ્રાયની શરતોને તથા નીચેની શરતોને આધીન "શ્રી ગ્રીન ઈન્ફ્રા વિન્ડ એનર્જી લી., ન્યુ દીલ્હી" ને ૨૦ વર્ષના ભાડાપટ્ટે મંજૂર કરવા આથી "હુકમ" કરવામાં આવે છે.

શરતો:-

- (૧) જમીનના ભાડાપટ્ટાની મુદત ૨૦ વર્ષની રહેશે.
- (૨) સરકારશ્રીના તા.૨/૧૨/૨૦૦૪ વાળા ઠરાવ મુજબ નક્કી થયેલ પ્રતિ હેક્ટરે રૂ.૧૦,૦૦૦/- વાર્ષિક ભાડાની રકમ નિયમિત ભરપાઈ કરવાની રહેશે. તેમજ જમીન પરના બિનખેતી આકાર તથા અન્ય વેરાઓ નિયમિત ભરવાના રહેશે. આ ભાડુ ડેવલપર કંપની કે સબલીઝ મેળવનાર કલાયન્ટને ચુકવવાનું રહેશે. તેમજ સરકારશ્રી દ્વારા ભવિષ્યમાં વાર્ષિક ભાડાના દરમાં કોઈ ફેરફાર કરવામાં આવશે તો તે કંપનીને બંધનકર્તા રહેશે. તેમજ ઉક્ત રકમ સરકારશ્રી માં ભરપાઈ કર્યા અંગેના આધારો વખતે વખત અત્રેને રજુ કરવાના રહેશે.
- (૩) વાર્ષિક ભાડું તથા ઈતર વેરાઓની બાબતે સરકારશ્રીના નાણાકીય હિત સાથે સંકળાયેલ હોઈ આપના તરફથી આધારો રજુ ન થયેથી કાયદેસરની કાર્યવાહી કરવામાં આવશે.
- (૪) મહેસુલ વિભાગના વંચાણ-(૧) તથા વંચાણ-(૨) વાળા ઠરાવ મુજબ ૧ વિન્ડમીલ માટે એક હેક્ટર જમીન પ્રમાણભુત ગણવામાં આવેલ છે. આ પ્રમાણ મુજબ જમીન ફાળવણી કરતાં જમીનને અડીને આવેલ આજુબાજુની જમીનના વિકાસ વખતે Wind Velocity disturb ન થાય તે અવશ્ય જોવાનું રહેશે. ડેવલપરને WTG અને Transmission મુકવા માટે Right Of Way મળવાપાત્ર થશે. પરંતુ ટ્રાન્સમીશન અને રાઈટ ઓફ વે માટે જો પ્લાનગી જમીનમાંથી ઉપયોગ કરવાની બાબતમાં ગૌચર, ગામતળ, સ્મશાન વિગેરે જાહેર હેતુ માટે અનામત રાખવામાં આવેલ જમીનમાંથી ઉપયોગ કરી શકાશે નહિ.
- (૫) આ હુકમથી મંજૂર કરવામાં આવેલ જમીનનો કબજો મળ્યાની તારીખથી ૨ વર્ષમાં જમીનનો જે તે હેતુસર ઉપયોગ કરવાનો રહેશે. જો તમે કરવામાં નિષ્ફળ ગયેથી શરતભંગ ગણવામાં આવશે.

- (૬) વિન્ડફાર્મ પ્રોજેક્ટના વિકાસકાર ભાડાપટ્ટે જમીન મેળવશે અને વિકાસ કર્યા બાદ કલાયન્ટને એક વખત સબલીઝ કરી શકાશે. સબલીઝનો કરાર કર્યા પછી કલેક્ટરશ્રી સમક્ષ ૩૦ દિવસમાં શેરો (એન્ડોર્સ) કરાવવાનું રહેશે. આ જોગવાઈ એટલા માટે જરૂરી છે. સબલીઝ હોલ્ડર પાસેથી જમીનનું ભાડું સમયાંતરે વસુલ કરી શકાય. આ જોગવાઈનો ભંગ થાય તો ભાડાપટ્ટો સમાપ્ત કરવામાં આવશે અને જમીન વિના વળતરે અને બોજા રહિત સરકાર દાખલ કરવામાં આવશે.
- (૭) સવાલવાળી જમીન ભાડાપટ્ટે અરજદાર/કંપની " શ્રી ગ્રીન ઈન્ફ્રા વિન્ડ એનર્જી લી., ન્યુ દિલ્હી" ને ૨૦(વીસ) વર્ષના ભાડાપટ્ટે આપવામાં આવેલ છે. જેની ગામ ન.નં. ૭/૧૨માં કબજેદારના ભાગમાં શ્રી સરકાર જ દર્શાવવાનું રહેશે. જ્યારે બીજા હક્કની કોલમમાં " શ્રી ગ્રીન વિન્ડ એનર્જી લી., ન્યુ દિલ્હીને ૨૦(વીસ) વર્ષના ભાડાપટ્ટેથી મંજૂર " એમ દર્શાવવાનું રહેશે. સબલીઝ થયા બાદ પણ ઉક્ત વિગતે સબલીઝ કરાવનાર પાર્ટીનું નામ ફક્ત ૭/૧૨ માં બીજા હક્કમાં દર્શાવવાનું રહેશે.
- (૮) ખાનગી માલિકીની જમીનમાંથી રસ્તા બનાવવા તેમજ વીજલાઈન નાખવા માટે, સંબંધિત એકમ/ખાતેદાર પાસેથી સંમતિ લઈ, સંબંધિત ખાતાકીય જરૂરી પરવાનગી મેળવીને નિયમ અનુસાર કાર્યવાહી કરવાની રહેશે.
- (૯) માંગણીવાળા વિસ્તાર માટે સ્થાનિકે હયાત જંગલ વિસ્તારથી ૫૦ મીટરથી વધુ દુર રહી કામગીરી કરવાની રહેશે. તેમજ આ બાબતમાં નિયમોનુસાર જરૂરી જણાયે સક્ષમ ઓથોરીટીની પરવાનગી મેળવી લેવાની રહેશે.
- (૧૦) ખોદાણ કરતી વખતે અથવા મટીરીયલ વાહતુક કરતી વખતે વન વિસ્તારનો ઉપયોગ કરવો નહીં તેમજ કોઈ વન્યપ્રાણિનું નુકશાન ન થાય તેની કાળજી લેવી.
- (૧૧) માંગણીવાળા વિસ્તારમાં ઉભા વૃક્ષો જો કાપવાના થતાં હોય તો તે યોગ્ય સત્તા અધિકારીશ્રીની નિયમસરની મંજૂરી મેળવ્યા બાદ જ ઉપયોગ કરવાનો રહેશે અને નર્જીકના વિસ્તારમાં વૃક્ષોનું વાવેતર કરવાનું રહેશે.
- (૧૨) અભ્યારણ વિસ્તાર તરફ જતી કે તેમાંથી નિકળતી કોઈ કુદરતી જળ સ્ત્રોતને કોઈ અવરોધ થાય તેવી કામગીરી કરવી નહીં.
- (૧૩) માંગણીવાળા વિસ્તારમાં કોઈ બ્લાસ્ટીંગ વગેરે કરવામાં આવે તો વન્યપ્રાણીઓની દૈનિક જીવનશૈલી પર કોઈ અવરોધ ન થાય તેની કાળજી રાખવાની રહેશે અને આવી કોઈ કામગીરી કરતા પહેલાં લાગુ પશ્ચિમ વન અધિકારીશ્રીની મંજૂરી મેળવવાની રહેશે.
- (૧૪) મુખ્ય રસ્તાથી માંગણીવાળા વિસ્તાર તરફ આવવા જવા માટે એપ્રોચ રોડ બનાવવાનો થતો હોય તથા વીજળીના તાર પસાર કરવાના હોય અને મુખ્ય રસ્તો પ્રોટેક્ટેડ ફોરેસ્ટ તરીકે જાહેર થયેલ હોય તો ઉપયોગમાં લેવાનાર એપ્રોચ રસ્તા તથા વીજળીના તાર માટે વન સંરક્ષણ ધારા-૧૯૮૦ ની જોગવાઈ મુજબ ભારત સરકારશ્રીની પૂર્વ મંજૂરી મેળવવાની રહેશે.
- (૧૫) ઉપરાંત આ હુકમથી મંજૂર કરવામાં આવેલ જમીનની આજુ-બાજુમાં એરપોર્ટ/એરફોર્સ/રેલ્વે/પોર્ટ/દરીયાઈ વિસ્તાર/સી.આર.ઝેડ વિસ્તારની જમીનો આવેલ હોય તો તે અંગે નિયમોનુસાર સક્ષમ ઓથોરીટીની પરવાનગી મેળવ્યા બાદ જ જમીનનલ ઉપયોગ કરવાનો રહેશે અને તદઉપરાંત અન્ય કોઈ કાયદા/નિયમો હેઠળ મેળવવાની થતી તમામ મંજૂરીઓ/પરવાનગીઓ મેળવ્યા બાદ જમીનનો ઉપયોગ કરવાનો રહેશે.
- (૧૬) વિન્ડફાર્મ પ્રોજેક્ટ માટે સરકારી જમીનો ભાડાપટ્ટેથી આપવા અંગેની નીતિમાં સરકારશ્રી દ્વારા જે કંઈ નવી નીતિ અમલમાં આવશે તે અરજદાર કંપનીને બંધનકર્તા રહેશે.
- (૧૭) ઉપર જણાવેલી કોઈપણ શરતનો ભંગ થશે તો અથવા તો પટ્ટાના હેતુ સિવાય પટ્ટાવાળી જમીન અન્ય કોઈ ઉપયોગ માટે લેવામાં આવશે તો જમીનનો પટ્ટો

શરતબંધ બદલ કોઈપણ જાતના વળતર સિવાય તાત્કાલીક અસરથી રદ કરી શકાશે.

મોજે.સાંગનારા, તા.નખત્રાણા			
અ.નં.	સ.નં.	લોકેશન નંબર	વિસ્તાર(હે.આરે.)
૧	૪	SANGNARA-14	૧-૦૦-૦૦
૨	૬૦	SANGNARA-15	૧-૦૦-૦૦
૩	૬૦	SANGNARA-18	૧-૦૦-૦૦
૪	૬૦	SANGNARA-19	૧-૦૦-૦૦
૫	૬૫	SANGNARA-16	૧-૦૦-૦૦
૬	૭૫	SANGNARA-09	૧-૦૦-૦૦
૭	૭૫	SANGNARA-10	૧-૦૦-૦૦
૮	૧૦૯	SANGNARA-17	૧-૦૦-૦૦
૯	૧૭૪	SANGNARA-01	૧-૦૦-૦૦
૧૦	૨૦૯	SANGNARA-03	૧-૦૦-૦૦
૧૧	૨૦૯	SANGNARA-05	૧-૦૦-૦૦
૧૨	૨૦૯	SANGNARA-06	૧-૦૦-૦૦
કુલ			૧૨-૦૦-૦૦

રવાના કર્યું, તારીખ ૧૦/૦૭/૨૦૧૯

(એમ.એમ.કવાડીયા)
ચીટનીશ ટુ ધી કલેક્ટર
કચ્છ-ભુજ



સહી/-(રેમ્યા મોહન)
કલેક્ટર કચ્છ

પ્રતિ,
ઓથોરાઈઝડ સિગ્નેચરીશ્રી,
શ્રીન ઈન્ફ્રા વિન્ડ એનજી લી., ન્યુ દિલ્હી.
હોર નંબર-૫૧૫ ટોલ્સટોય હાઉસ, ટોલ્સટોય માર્ગ
ન્યું દિલ્હી-૧૧૦૦૦૧.

નકલ રવાના:-

- નાયબ કલેક્ટરશ્રી, નખત્રાણા-કચ્છ
- મામલતદારશ્રી, નખત્રાણા-કચ્છ...અસલ કામના કાગળો આ સાથે સામેલ છે. સરકારશ્રીના તા.૧૨/૬/૦૬ વાળા પત્રની જોગવાઈ અન્વયે સનદ સુપરત કરવા સારું.
- ડી.આઈ.એલ.આર.શ્રી, ભુજ-કચ્છ
- મુખ્ય વન સંરક્ષકશ્રી, કચ્છ વન વર્તુળ, કચ્છ-ભુજ
- ભુસ્તરશાસ્ત્રીશ્રી, ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું, કલેક્ટર કચેરી, કચ્છ
- તાલુકા વિકાસ અધિકારીશ્રી, નખત્રાણા-કચ્છ
- તલાટીશ્રી, સાંગનારા ગ્રામ પંચાયત, તા.નખત્રાણા, જિ.કચ્છ.
- કચેરી ફાઈલે.

નકલ સવિનય રવાના:-

- નાયબ સચિવશ્રી, મહેસુલ વિભાગ, 'અ' શાખા સચિવાલય, ગાંધીનગર.

D:\SANDIP\MASTER ORDER\GREEN યદાયબંકબદનબદબચબંઅબમબઅબ છબથબઅબીબઈમ્:૨

Collector & District Magistrate Office - Kutch - Bhuj

Jmn-4 record, Revenue Branch, Jilla Seva Sadan, Mandavi Road, At.
Bhuj - Kutch Pin-370001

No. JMN-4/WINDMILL/Vashi/2637/2019

Dt. 05-07-2019

Subject: To get land on lease this is situated at village : Sanganara Sub-District: Nakhatrana, having Revenue Survey No. 4, 65, 109, 174 every survey number admeasuring Area Hectare 1-00-00, Survey yNo. 60 paiki Land He.3-00-00 are, Survey No.75 paiki land He.2-00-000 are, Survey No. 209 paiki He.3-00-00 Total land He.12-00-00 Are for the project of Wind Farm.

Shree Green Infra Wind Energy Limited, New Delhi.

- Read :
- (1) Resolution No. JMN/3903/UOR/29-A, dated 11/06/04 of Revenue Department of Government, Gandhiangar
 - (2) Resolution No. JMN/3903/UOR/29-A dated 02/12/04 of Revenue Department of Government, Gandhinagar
 - (3) Resolution No. JMN/3903/UOR/29-A dated 20/02/2006 of Revenue Department of Government, Gandhinagar
 - (4) Application of Shree Green Infra Wind Energy Limited application dated 12/10/2018.
 - (5) Deputy Collect of Nakhatrana, Letter No. JMN/Vashi/147/2018, dated 03/01/2019.
 - (6) Letter of D.I.L.R. of Bhuj, Letter No. D.S.O.-39, M.R. No. 1/90/2018-19 dated 28/03/2019.

- (7) Chief Forest Protector of Kutch Circle Department of Bhuj Letter No. B/JMN/Te.12/1847-75/19-20 dated 29/05/2019.
- (8) Additional Director (Development), Geothermal Science and Mineral Commission, Gandhinagar Letter No. CGM/Lease/ Te.5/Bajrant Wind Park (Kutch) Pvt. Ltd. /90, 91, 102 to 105/2018-19 / 2190, Dt. 24-05-2018.
- (9) Letter of this Office No. JMN/4/Wind Mill/Vashi / 2616/2019, Dt. 27-06-2019.
- (10) Letter of Mamlatdar of Nakhatrana Letter No. JMN/Vashi/Sanganara /06/19 dated 29/06/2019.
- (11) Talati-cum-Mantri of Shri Sanganara Gram Panchaya, Tal. Nakhatrana - Kutch Letter dated 03/07/2019.
- (12) Deputy Collector, Stamp Duty valuation Office, Bhuj, letter No. Stamp/Lease/Wind Farm/Stamp Duty/2073 dated 01/07/2019.
- (13) Resolution of Government Revenue Department of Gandhinagar No. JMN/2018/2256/A-1 dated 11/09/2018.

-:: ORDER ::-

In this matter fact is that, the new policy has been declared by the Government of the Gujarat of Revenue Department as per its Resolution No. of read (1), for the wind farm project lease land. Shree Adani Green Energy (MP) Limited is applicant, demanded land on lease for the wind farm project as per read (4), the land which is situated at Sanganara Sub-District: Nakhatrana, having Survey No. 174 paiki He. 2-00-00 are, 209 paiki He. 3-00-00 are, 163, 194, 89, 95, 65, 109 every survey number admeasuring Area Hectare 1-00-00, Survey No. 75 paiki Land He.2-00-

00 are, Survey No.4 paiki land He.2-00-000 are, and Survey No. 60 paiki He. 3-00-00 Total land He.18-00-00 for the 20 years.

The proposal prepared with the connection of demand of application according to the letter of Mamlatdar of Nakhatrana No. JMN/Vashi/5153/2018 dated 21/12/2018 and then after positive proposal presented here with the read (5) Letter of Dy. Collector, Nakhatrana. The fact of it's stated as here under :

Demand land is Government Waste land, hilly waste land, in which to installed different place wind form company demand land on lease for 20 years. Demanded land is not from Gauchar of Forest Land and demand land is public land or does not serve for any other purpose. In the said demand land not stay of any religious place, Protected monument, faith or religious daity, otlo or any other. Regarding demand land not pending any dispute before court or any other cases. In the demand land situated road / rough card road to came - go. From demand land not passing telephone line or electric line, in demand land Scattered Crazy Acacia and other small forest scrub, A local location status pseudonym and map tracing is presented in the matter.

It is informed from the applicant unit that the amount of Service charge 1% Rs. 27,000/- with Challan Number No.____ in the State Bank of India, Nakhatrana Branch on dated 11/10/2018 of the said land has been paid by applicant under the provisions of the resolution of Government as per Resolution dated 06/04/2011.

Circle Officer Vithon has visited the land where it is situated and observed and verified the records of land. As per the opinion of the Deputy

Collector, Nakhatrana, according to the read of (1) and (2) and under the Provisions of the Resolutions of it, the land has to be leased to the Shree Green Infra Wind Energy Limited at Sanganara Sub-District: Nakhatrana, having Survey No. 174 paiki He. 2-00-00 are, 209 paiki He. 3-00-00 are, 163, 194, 89, 95, 65, 109 every survey number admeasuring Area Hectare 1-00-00, Survey No. 75 paiki Land He.2-00-00 are, Survey No.4 paiki land He.2-00-000 are, and Survey No. 60 paiki He.3-00-00 Total land He.18-00-00

By the reading (6) of letter of D.I.L.R., Bhuj, the land is available having at Sanganara Sub-District: Nakhatrana, having Survey No. 174 paiki He. 2-00-00 are, 209 paiki He. 3-00-00 are, 163, 194, 89, 95, 65, 109 every survey number admeasuring Area Hectare 1-00-00, Survey No. 75 paiki Land He.2-00-00 are, Survey No.4 paiki land He.2-00-000 are, and Survey No. 60 paiki He.3-00-00 Total land He.18-00-00 for the applicant on the expense of applicant, the said land was compared and taken measurement with the Government Officer and in the presence of representative of applicant Unit. The prepared measurement sheet which is matched with the area of land situated at Sanganara Sub-District: Nakhatrana, having Survey No. 174 paiki He. 2-00-00 are, 209 paiki He. 3-00-00 are, 163, 194, 89, 95, 65, 109 every survey number admeasuring Area Hectare 1-00-00, Survey No. 75 paiki Land He.2-00-00 are, Survey No.4 paiki land He.2-00-000 are, and Survey No. 60 paiki He.3-00-00 Total land He.17-00-00 with measurement Sheet number M.R.N. 1/90/2018-19 dated 02/03/2019 is produced and also submit co-ordinate and composite map, in which Location NO. SANGANARA-01, 02, 03, 04, 06,07, 09 to 19 total 17 (Seventeen).

As per the opinion of Chief Forest Protector, Kutch Forest Circle, Department of Bhuj read (7), as per letter it is opinion of him in positives with conditions to insulate the wires pole and of electric lines of put bird guards on poles and reflectors and with other conditions for the land having situated at Sanganara Sub-District: Nakhatrana, having Survey No. 174 paiki He. 2-00-00 are, 209 paiki He. 3-00-00 are, 163, 194, 89, 95, 65, 109 every survey number admeasuring Area Hectare 1-00-00, Survey No. 75 paiki Land He.2-00-00 are, Survey No.4 paiki land He.2-00-000 are, and Survey No. 60 paiki He.3-00-00 Total land He.18-00-00 for location No. SANGANARA-01 TO 07, 09 TO 19 so total 18 (Eighteen).

Additional Director (Development), Geology and Mining Commissioner Office of Gandhinagar, read (8) accordingly No Objection Certificate has been issued for land having situated at Sanganara Sub-District: Nakhatrana, having Survey No. 174 paiki He. 2-00-00 are, 209 paiki He. 3-00-00 are, 163, 194, 89, 95, 65, 109 every survey number admeasuring Area Hectare 1-00-00, Survey No. 75 paiki Land He.2-00-00 are, Survey No.4 paiki land He.2-00-000 are, and Survey No. 60 paiki He.3-00-00 Total land He.18-00-00 demand for Wind Mill Point No. SANGANARA-01 TO 07, 09 TO 19 Total He. 18-00-00 are there.

Under the opinions of the above the land as per applicant company application date 04-06-2019 situated at Sanganara Sub-District: Nakhatrana, having Survey No. 4, 65, 109, 174 every survey number admeasuring Area Hectare 1-00-00, Survey No. 60 paiki Land He.3-00-00 are , Survey No.75 paiki land He.2-00-000 are, and Survey No. 209 paiki He.3-00-00 Total land He.12-00-00 for wind mill for point no. SANGANARA-01, 03, 05, 06, 09, 10, 14, 15, 16,17, 18, 19 total numbers of 12, there is liable to be provided for the applicant for Wind Mill.

As per read (2) of Revenue Department of Government Resolution the rate of lease has been decided for the Wind Farm Project land. As per annual rent Rs. 10,000/- decided per Hectare. As per the provided land to applicant is He. 12-00-00 Are. is annually amount Rs.1,20,000/- and as per read (2) of Revenue Department Resolution it comes in the jurisdiction of here. And as per the resolution to applicant company given lease land situated at Sanganara Sub-District: Nakhatrana, having Survey No. 4, 65, 109, 174 every survey number admeasuring Area Hectare 1-00-00, Survey No. 60 paiki Land He.3-00-00 are , Survey No.75 paiki land He.2-00-000 are, and Survey No. 209 paiki He.3-00-00 Total land He.12-00-00, for Wind Mill Point No. SANGANARA-01, 03, 05, 06, 09, 10, 14, 15,16,17, 18, 19 total numbers of 12 (Twelve)'s annual rent amount Rs.1,20,000/- and other taxes to Mamlatdar, Nakhatrana within 21 days inform to applicant the letter read (9).

As per read (10) report of the Mamlatdar the amount of the annual rent has been paid by application Rs.1,20,000/- with Challan No. 1808 dated 29/06/2019 and other Conversation Taxes 7,20,000/- with Challan No. 1807 dated 29/06/2019 and 1% Service Charge different Amount Rs. 3,96,300/- with Challan No. 1811 dated 29/06/2019, Original Challan of the said has been presented for verification.

As per read letter No. (11) of Sanganara Gram Panchayat Talati-cum-Mantri it is disclosed that applicant has paid the taxes of Non-Agricultural-Tax Rs. 12,000/- Receipt No. 10, dated 03/07/2019, local cess Rs. 6,000/- Receipt No. 11, dated 03/07/2019, Education Tax, Rs. 6000/- Receipt No.44 dated 03/07/2019, which Challan and Copies are presented over here.

As per reading No. (12) Letter of Deputy Collector of Stamp Duty Valuation, Bhuj, the stamp duty chargeable is paid by applicant. Amount of Rs. 47040/- with Challan No. 325, dated 29/06/2019. This report of paying the amount is also presented in the file.

Hence, by the applicant company as per the resolution of Revenue Department of Government dated 02/12/2004 the annual amount of the rent has been paid. So as per the provision of Read of Revenue Department of Government (1) and (2) and as per the opinions of above stated the land having situated at Sanganara Sub-District: Nakhatrana, having Survey No. 4, 65, 109, 174 every survey number admeasuring Area Hectare 1-00-00, Survey No. 60 paiki Land He.3-00-00 are , Survey No.75 paiki land He.2-00-000 are, and Survey No. 209 paiki He.3-00-00 Total land He.12-00-00 Wind Mill for location SANGANARA- 01,03, 05, 06, 09, 10, 14, 15, 16, 17, 18, 19 total numbers of 12 (Twelve) It is ordered that above stated land has been granted on lease basis subject to conditions of above all the departments opinion and subject to below mentioned on lease for the period of 20 years to applicant namely "Shree Green Infra Wing Energy Ltd." New Delhi.

::: CONDITIONS :::

1. The term period of the lease is for 20 years.
2. Applicant have to be pay the rent which is decided as per Resolution dated 02/12/2004 of Revenue Department of Government annually Rs. 10,000/- on each Hectare regularly. Applicant has to be pay the non-agricultural tax and other taxes regularly. The rent will be paid by Developer Company or those who is Sub-Lease holder client. If any kind of changes of fees will be taken place by the Government, Applicant have to pay annually and it will be binding to the

Company. The proof of deposited amount which deposited by the applicant have to be presented at this office time to time.

3. The annual rent and other amount of Taxes is concerned with the interest of Financial of Government, so if the proof of the paid amount will be not presented before the concerned Department action will be taken place for it.
4. According to resolution of read of Revenue Department (1) and (2) One Hectare is considered as standard for Wind Mill. It is mandatory to take into consideration factor at the time allocation of the land that the wind velocity should be not disturbed at the time of the Development of the around land which is situated. Developer is liable to get the right of way for the WTG and transmission, but for transmission and right of way, in the matter of use from private land, can not from land which is servied for Guachar, village tal, crematorium etc. public purpose.
5. From the date of the possession of the land the usage will be used of the land for the which purpose allocated within the 2 years. If fail to do so, it is consider to breach of conditions.
6. The develop will get on lease the land for the development of the wind farm project and after the completion of the Development the same can be allotted to the client and can Sub-Lease to another. After the executing the Sub-Lease remark is to be taken within 30 days from Collector. This provision is necessary because of recovery of rent of land from the Sub-Lease holder. If violation taken place of this conditions the lease deed will be terminated and then land will be transferred in the name of Government without any kind of compensation.

7. The said land is given on lease base to applicant/company, Shree Green Infra Wind Energy Limited, New Delhi for the period of 20 (twenty) years. In the revenue record Village Form No. 7/12 in the Part of possession Government has to be mentioned. And in the other right column it has to be mentioned as granted to "Shree Green Infra Wind Energy Limited", New Delhi" for 20(twenty) years on lease. After the Sub-Lease in the same way in the second right the name of the name of the Party will become who got Sub-Lease in the 7/12.
8. For the making of Road in the Private persons land or to establish electric line concerned persons / organization consent have to be taken place departmentally and have to be followed the procedure.
9. At the land which is demanded the work will be taken place far from 50 meter of the Forest Land.
10. At the time of digging or transferring material not to use the forest Area and care will be taken place not to damage to any forest animal.
11. On the demanded land, if necessity arises to cut the trees which are on land on such event the prior permission is to be taken place to concerned person and also growing tree at nearest area.
12. Not to do any act which obstruct to the any natural water source which comes from the sanctuary or way at the side of sanctuary.
13. If blasting taken place at the demanded area, on such event care should be taken place that not to disturb the daily life of the wild life of animal and before performing such kind of act prior permission is to be taken place to the west forest officer.

If approach road have to be made for the outgoing and incoming on the demanded land from the main road and electric line have to be passed and the chief road is declared as protected forest then it is compulsory to take prior permission from the Government of India as per the provision of Forest Protection Act, 1980.

15. If there is land belonging to Airport / Air Force / Railway / Port / Maritime area/ C.R.Z. area approved by the above order, then it is required to use the land only after obtaining permission from the competent authority in accordance with the rules and all that is to be obtained under any other law / rules if applicable. The land will have to be used after obtaining permission from the concern authority.
16. In the policy of grant land on lease of Government Land for Wind Farm Project, any new policy implemented by Government will be bound to the applicant company.
17. If violation taken place from above stated any condition or the land used instead of the lease conditions in the event the lease of land will be forthwith cancelled without any kind of compensation.

Village :- Sangnara, Tal. Nakhtrana			
1	4	SANGNARA – 14	1-00-00
2	60	SANGNARA – 15	1-00-00
3	60	SANGNARA – 18	1-00-00
4	60	SANGNARA – 19	1-00-00
5	65	SANGNARA – 16	1-00-00
6	75	SANGNARA – 09	1-00-00
7	75	SANGNARA – 10	1-00-00
8	109	SANGNARA – 17	1-00-00

9	174	SANGNARA – 01	1-00-00
10	209	SANGNARA – 03	1-00-00
11	209	SANGNARA – 05	1-00-00
12	209	SANGNARA – 06	1-00-00
TOTAL			12-00-00

Forwarded on dated 11/07/2019

Sd/- Ill.

(Remya Mohan)

Collector, Kutch

Sd/- Ill.

(M. M. Kavadiya)

Chitnis to The Collector

Kutch – Bhuj

Round Seal

To,

Authorized Signatory,

Green Infra Wind Energy Ltd., New Delhi

Door No. 515 Tolstoy House,

Tolstoy Marg, New Delhi – 110001

Copy forwarded :-

- Deputy Collector, Nakhatrana – Kutch.
- Mamlat, Nakhatrana – Kutch Original documents are submitted with this. As per Government's letter dated 12/06/2006 as per provision for grant sanad.
- D.I.L.R., Bhuj – Kutch.
- Chief Forest Protection Office, Kutch Forest Circle, Kutch-Bhuj.

- Geologist, Geological Science and Mineral Department, Collector Office, Kutch.
- Taluke Development Officer, Nakhatrana, Kutch.
- Talati, Sangnara Gram Panchayat, Tal. Nakhatrana, Dist. Kutch.
- File on Office.

Copy Forward with respect to :

Deputy Secretary, Revenue Department, "A" Branch, Sachivalaya, Gandhinagar.

ચલણ નં. ૩૦૭૬/૧૯

ખાતેની તિજોરી/પેટા-તિજોરી/સ્ટેટ/રિઝર્વ બેંક ઓફ ઇન્ડિયામાં ભરેલી રોકડ રકમનું ચલણ			ખાતાના અમલદારે કે તિજોરી ભરવાનું	
નાણાં મોકલનારે ભરવાનું				
જેના તરફથી નાણા ભરવામાં	૦.ી.જી. ઇન્ફ્રા ટેકનોલોજી લી.		વિસાળ ખાતું સંદર :- 0029-00-113-06	
આવ્યા હોય તે વ્યક્તિનું નામ	વ્યુ ટેકનો		લેન્ડ રેવન્યુ જમીન પર દર	
(અથવા હોદ્દો) અને સરનામું			બીજા ઉપર લાગત ભંગા. માટે દર	
મોકલેલા ભરવાની પૂરવેરી વિગત અને તે અંગેના હુકમ(કોઈ હોય તો)	રકમ		મંજૂર કર્યું	
તા. ૧૨/૧૨/૨૦૧૯ ના હુકમ	૪૭,૫૦૦/-	૦		
સુજાત - ક્રેડિટ નં. ૦૨/૨૦૧૯			મંજૂર કરનાર અધિકારીની સહી.	
૫૩૩ હોલ ઇન્ડીયા રકમ.			હોદ્દો	
(સહી) <i>BB</i>	કુલ..	૪૭,૫૦૦/-	મામલતદાર-જમનાલક્ષી	
(શબ્દોમાં) વડા પાલીકા ઇન્ફ્રા ટેકનો પુરા			નાણાં ભરવાનો હુકમ કરનાર અધિકારીની સહી	
(શબ્દોમાં) વ.	મળયા		તથા પૂરવેરી હોદ્દો	

15 DEC 2019
 TRANSFER
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મામલતદાર અને એક્ઝિક્યુટીવ મેજિસ્ટ્રેટ કચેરી,
Annexure R-3
તાલુકા સેવા સદન, નખત્રાણા-કચ્છ.



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ફોન :- (ઓ)0૨૮૩૫-૨૨૨૧૨૪

ઇ-મેઇલ : mam-nakhtrana@gmail.com

નં.જમન/વૃક્ષ છેદન/૨૩૧૫/૨૦૨૦

તા.૩૦/૦૭/૨૦૨૧

વિષય:- મોજે:- સાંગનારા, તા.નખત્રાણાના

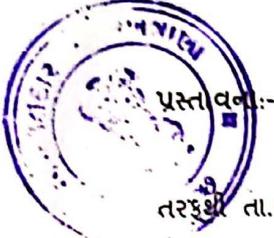
સરકારી જમીનમાંથી ઝાડ કાપવાની પરવાનગી માળવા અંગે.

શ્રી વીનસોલ એન્જિનિયર જામનગર માંગણી

વંચાણ :- (૧) અરજદાર કંપનીની તા.૨૭/૦૭/૨૦૨૧ વાળી અરજી.

(૩) અત્રેની કચેરીના સર્કલ ઓફિસરશ્રી, વિથોણા પત્ર નં.સ.ઓ.વિ/વશી/૪૧૭/૨૦૨૧

તા.૩૦/૦૭/૨૦૨૧



પ્રસ્તવના:-
સદર કામે હકીકત એવી છે કે, અરજદાર કંપનીશ્રી, વીનસોલ એન્જિનિયર જામનગર તરફથી તા.૨૭/૦૭/૨૦૨૧ અરજીથી સિમેન્સ ગામેશા રીન્યુએબલ પાવર પ્રા.લી.ને કલેક્ટર સાહેબશ્રી કચ્છ-ભુજના તા.૦૫/૦૭/૨૦૧૯ વાળા હુકમથી મોજે:-નારાણપર રોહાના અલગ અલગ સર્વે નંબરોમાંથી જમીન હે.૯-૦૦-૦૦ આરે વિન્ડફાર્મના ઔદ્યોગિક હેતુ માટે ૨૦ વર્ષના ભાડાપટાથી મંજુર થયેલ જમીન જે ગ્રીન ઇન્ફ્રા વિન્ડ એનર્જી લી.ને સબલીઝ કરી ૩૩ કે.વી.ની ત્રણ તારવાળી વીજલાઇનનું બાકી રહેતું કામ કંપનીને વર્ક ઓર્ડર આપવામાં આવતા સાંગનારાથી મોસુણા રોડ ઉપર આશરે ૨.૫ કી.મી.જેટલી લંબાઇ સુધી સરકારી જમીનમાં આ વીજલાઇન નાખવા માટે વચ્ચે આવતા નડતર રૂપ ઝાડ કાપવાની પરવાનગી પરવાનગી માંગેલ છે.

સબબ કામે, સર્કલ ઓફિસરશ્રી, વિથોણા પાસે તપાસ કરાવતા તેમના વંચાણ-૨ વાળા પત્રથી રોજકામ અનુસાર હકીકત નીચે મુજબ છે.

મે.કલેક્ટર સાહેબશ્રી, કચ્છ-ભુજના તા.૦૫/૦૭/૨૦૧૯ વાળા હુકમથી મોજે:-નારાણપર રોહાના કુલ-૮ સર્વે નંબરની જમીન હે.૯-૦૦-૦૦ આરે સિમેન્સ ગામેશા રીન્યુએબલ પાવર પ્રા.લી.ને વિન્ડફાર્મના ઔદ્યોગિક હેતુ માટે ૨૦ વર્ષના ભાડાપટે મંજુર થયેલ છે. જે જમીન આ કંપનીએ સેમ્બકોર્મ ગ્રીન ઇન્ફ્રા વિન્ડ એનર્જી લી.સબલીઝ કરી આપેલ છે અને આ કંપનીએ ૩૩ કે.વી. ઇલેક્ટ્રીક વીજલાઇન નાખવા માટે વીનસોલ એન્જિનિયર પ્રા.લી. જામનગરને તા.૧૧/૦૬/૨૦૨૧ ના રોજ વર્ક ઓર્ડર આપવામાં આવતાં આ કંપનીને બાકી રહેતું સાંગનારા ગામથી પશ્ચિમબાજુના ડુંગરથી મોસુણા રોડ ગેબનશાપીરની દરગાહ સુધીનું આશરે ૨.૫ કી.મી. જેટલી લંબાઇની સિમેન્સ ગામેશા રીન્યુએબલ પાવર પ્રા.લીની નારણપરના સ.નં.૧૩૫ લોકેશન નં.૧૧ ઉપર ઉભી કરેલ પવનચક્કીની વીજલાઇનને જોઇન્ટ કરવા આશરે ૫૫ થી ૬૦ જેટલા ખોલ ઉભા કરવા માટે વચ્ચે આવતા અડચણરૂપ ઝાડ કંપનીના પ્રતિનિધી તથા પંચોને હાજર રાખી ગણતરી કરવામાં આવતા નીચે મુજબના ઝાડ આ વીજલાઇ નાખવા માટે અડચણરૂપ હોઇ કાપવાના થાય છે.

(૧) બોરડી-૧૨૮, (૨) દેશી બાવળ-૩૬ (૩) ખેર-૯૮, (૪) ખીજડો-૪ (૫) લીમડા-૮, (૬) હરમો-૨૨ (૭) ગંજેરી-૩૩ (૮) કેરડો-૨૩, (૯) આકડો-૪૫, (૧૦) ગુગર-૧૦ અન્ય ૧૨ આમ કુલ-૪૧૯ ઝાડ કાપવાના થાય છે.

આમ, ઉપરોક્ત દર્શાવેલ લોકેશન ઉપર સરકારશ્રી ધ્વારા અનામત રખાયેલ વૃક્ષો-પૈકી એક પણ અનામત વૃક્ષ આવેલ નથી. સરકારશ્રીના ખેતી, વન અને સહકાર વિભાગના પરીપત્ર ક્રમાંક એમએસબી-૧૬૬૩-૧૫૦૩૫-બી તા.૧૩/૦૭/૧૯૬૫ અન્વયે કયા હેતુ માટે વૃક્ષછેદનની પરવાનગી આપી

શકાય? તે મુજબ પરીપક્વ થઇ ગયેલ હોઇ, શુકાય ગયેલ હોઇ, હાનિકારક હોઇ, ભયજનક હોઇ, કે અંતરાયરૂપ હોય તેના માટે પરવાનગી આપી શકાય. મે.શ્રી. કલેક્ટર સાહેબશ્રી, કચ્છ-ભુજના હુકમ તા.૦૫/૦૭/૨૦૧૯ થી સિમેન્સ ગામેશા રીન્યુ કંપનીને પવનચક્કી ઉભી કરવા માટે જમીન અપાઇ છે. જે જમીન આ કંપનીએ સેમ્પલિંગ ગ્રીન ઇન્ડિયા વિન્ડ એનર્જી લી.સબલીઝ કરી આપેલ છે અને આ કંપનીએ ૩૩ કે.વી. ઇલેક્ટ્રીક વીજલાઇન નાખવા માટે વીનસોલ એન્જીનિયર પ્રા.લી. જામનગરને તા.૧૧/૦૬/૨૦૨૧ ના રોજ વર્ક ઓર્ડર આપવામાં આવેલ છે. હવે આ પવનચક્કીની વીજલાઇનને જોઇન્ટ કરવા માટે આ વૃક્ષો અંતર્યાયરૂપ થાય છે તેમજ માંગણીવાળા વિસ્તારમાં ઉભા વૃક્ષો જો કાપવાના થતા હોય તો તે યોગ્ય સત્તા અધિકારીશ્રીની નિયમોનુસારની મંજૂરી મેળવ્યા બાદ ઉપયોગ કરવાનો રહેશે અને નજીકના વિસ્તારમાં વૃક્ષોનું વાવેતર કરવાનું રહેશે.

:- હુકમ :-

સૌરાષ્ટ્ર વૃક્ષ છેદન ધારો-૧૯૫૧ તળે અરજદાર કંપનીની અરજી અન્વયે આ ધારાની કલમ ૩-અ અન્વયે મને મળેલ સત્તાની રૂએ વંચાણ-૨ ની અરજીની વિગતે સૌરાષ્ટ્ર વૃક્ષ છેદન ધારો-૧૯૫૧ ની જોગવાઇઓ ધ્યાને લઇ અરજદારશ્રી વીનસોલ એન્જીનિયર જામનગરને ફાળવેલ મોજે:- નારણપર રોહા, તા.નખત્રાણા સ.નં.૧૩૫ લોકેશન નં.૧૧ ઉભી કરેલ પવનચક્કીની વીજલાઇનને જોઇન્ટ કરવા માટે સાંગનારા ગામની સરકારી પડતર જમીન ઉપર આવેલ કુલ-૪૧૯ વૃક્ષો કાપવાની પરવાનગી આપવા આથી હુકમ કરવામાં આવે છે.

દૂર કરેલ વૃક્ષોની જાહેર હરાજીથી નિકાલ કરવાનો રહેશે. તેમજ ઉપર ઉપજ રકમ સરકારશ્રીના નિયત સદરે જમા કરાવવાની રહેશે. કંપની દ્વારા કાપવામાં આવેલ વૃક્ષોના બદલામાં બે ગણા વૃક્ષોનું વાવેતર સાંગનારા ગ્રામ પંચાયત સંપર્કમાં રહીને કરવાનો રહેશે અને વૃક્ષો વાવેતર પછી તેમના જતન જેવી કે, ઉછેરવાની પાણી પીવડાવવાની અને સંરક્ષણ સંભાળની કામગીરી કંપનીએ ~~૨~~ વર્ષ સુધી કરવાની રહેશે. અને દર મહિને આ બાબતે થયેલ કામગીરીનો પ્રગતિ અહેવાલ રજૂ કરવાનો રહેશે.

(વી.કે.સોલંકી)

મામલતદાર નખત્રાણા



પ્રતિ,
અધિકૃત પ્રતિનિધિશ્રી,
વીનસોલ એન્જીનિયર જામનગર.

કેમ્પ-સાંગનારા, તા.નખત્રાણા

નકલ સવિનય રવાના:-

(૧) મે.કલેક્ટર સાહેબશ્રી, ડીઝાસ્ટર શાખા, ભુજ-કચ્છ.

(૨) મે.નાયબ કલેક્ટર સાહેબશ્રી, નખત્રાણા-કચ્છ.

નકલ રવાના:-

(૧) સર્કલ ઓફિસરશ્રી, વિથોણ તરફ

(૨) તલાટી સહમંત્રીશ્રી, સાંગનારા ગ્રામ પંચાયત.

/-હુકમની વિગતે અમલવારી સારૂ

(૩) સરપંચશ્રી, સાંગનારા ગ્રામ પંચાયત.

/- હુકમની વિગતે અમલવારી સારૂ

Jaman/Tree Cuuting/2321/2020

30/07/2021

Subject : - Sagnara Taluka Nakhatrana Village – Sangnara Ta, Nakhatrana Permission for tree cutting in government land

Shree Winsol Engineer , Jamnagar

Reader : 1) Application for applicant company on date 27.07.21

2) Circa officer vithon latter no. S.O.V/ Vasi/417/2021 Dt. 30.07.2021

With the Application of Siemens Gamesa Renewable power Pvt. r the industrial purpose of the wind farm, has been sectioned by Green infra wind energy ltd. Permission has been sought to cut down trees in the form of interruption for laying this power line in government land for 2.5 KM. Mr. Collector bhuj, By the order dt. 05.07.2019 the land of Naranpar roha has a total of 8 survey Number to the Siemens Gamesa Renewable Power Pvt.Ltd has been sectioned a 20 years Lease for the industrial purpose of the wind farm. The land has been supplied by this company in the form of Sembcorp green infra wind energy ltd, and this company has provided 2.5 KM The Work order was given to winsol Engineer pvt. Ltd, Jamnagar on dated 11.06.2021. The length of Siemens Gamesa Renewable Pvt. Ltd trees are an obstacle to getting this Electricity cutting is done.

Circle officer Has reading 2 hairs being investigated near vithon according to the daily work from the latter the facts are follows,

- 1) Bordi - 128
 - 2) desi Bawal – 36
 - 3) Kher – 98
 - 4)Khijdo – 4
 - 5) Limdo – 8
 - 6) Harmo 22
 - 7) Ganjeri 33
 - 8) Kerdo – 23
 - 9) aakdo 45
 - 10) Gugar – 10
- another 12 and Total 419 tree cutting

Thus, not a single one of the trees reserved by the Government is located at the above mentioned location. Circumcision of the Department of Agriculture, Forest and Co-operation of the Government is MSB-1662-15035-B on dated 13/07/1965.

It can be permitted to be mature ,dry, harmful, frightening or obstructive. MR Collector Saheb Shree Kutchh – Bhuj order dated 05.07.2019 Land has been given to Siemens Gamesa Renew Company to Build a Wind Mill. The Land Has Been Subleased by Sembcorp Green Infra wind Energy Ltd and the company has acquired 33 KV Line work order has been given to Winsol Engineer Pvt Jamnagar . Now these trees are intercepted to join the power line of this wind mill as well as if the trees Standing in the Demand area are to be cut down,they will have to be used after getting the appropriate authority and planting tree in the near by Area.

ORDER

As per the application of the applicant company under saurashtra tree cutting Act – 1951 in View of the powers given to me under section 3 – A of this Act , in view of the provision s of saurashtra tree cutting Act – 1951 the petitioner allotted to shree Winsol Enginees Jamnagar, an order has been issued to allow the felling of a total 419 tree on the government owned land of Sangnara village to join the power line of the windmill erected at roha Ta : - Nakhatrana Survy No. 135 Removed Tree will have to be disposed of by public auction. As well as the above yield amount has to be deposited at the prescribed rate of the Government in Return for the two times Trees the company will have to take care of them like watering and conservation for three year And will have to Submit a progress report on the work done in this regard every month .

V.K. Solanki

Mamaldar (Nakhatrana)

Green Infra Wind Energy Limited
CIN: U23200HR2005PLC078211
Regd. Office: 5th Floor, Tower C, Building No. 8,
DLF Cybercity, Gurugram – 122 002, Haryana, India
Tel (91) 124 3896700, Fax (91) 124 3896710
sgil.complianceofficer@sembcorp.com
www.sembcorpenergyindia.com/GIWEL

Work Order

PO No: SECI-III/05

Dated: 11/06/21

Sub: Work Order for Construction of 3 Km, 33 KV AL-59 Panther Line at SECI-III FDR#5 Beru-Sangnara Area located Beru-Sangnara Area(Nakhatrana).

Green Infra Wind Energy Limited (herein referred to as "GIWEL") is pleased to place this work order on M/s Winsol Engineers Pvt Ltd, (herein referred to as "CONTRACTOR") as per the following scope, terms & conditions.

1.0 Scope of Services:

Scope of work is as per following:

- I. 03KM SPSC AL59 Panther line on 152*152,13 Meter pole line@ Material Supply, erection, Commissioning & Charging with ROW/NOC/Panchayat/Revenue/Forest permission etc. All permissions and ROW clearance will be in scope of Contractor.
- II. 03KM multi-mode OFC Cable Material supply, erection, laying, Splicing and Commissioning & connectivity with existing FDR#5 OFC network.
- III. 900 Nos Premium quality Bird reflector material supply complete installation on 3KM line (300Nos piece per KM).
- IV. Supply and installation of Premium quality Bird Guards to cover all cut poles and pin poles of 3KM line length.
- V. After completion of said 3KM line Contractor has to do the entire line length (around 15KM) patrolling, thoroughly checking of line from PSS to panther line end, if needed jumper fixing, removing etc then Contractor has to ensure up to readiness of FDR#5 charging and commissioning.
- VI. All the material arrangement, supply, loading, unloading, everything related to execution, tools tackles, machinery etc entire arrangement will be in scope of Contractor only. The job will turn key basis upto commissioning and successfully charging of FDR#5.
- VII. Contractor has to manage all ROW/NOC/Panchayat NOC/Revenue NOC/Forest NOC/permission/consent/CEA/CEIG etc.
- VIII. Execution work will carried out by Contractor as per SGIL EHS & work at site policy. 100% safety & Quality norms should be followed by Contractor during execution.
- IX. Contractor must to depute competent Engineer to execute the entire work independently and should be eligible for taking permit etc as a turnkey job/turnkey Contractor.

2.0 Price: For complete scope of services to be provided by you as per above scope of services, price break up shall be applicable as per enclosed Annexure-01. Total Order Value shall be as +/- 5% with Unit Prices as FIRM. Payment shall be made as per actual work completion at site. Warranty of work attended will be 12 months from date of completion.

3.0 Price Basis: The total work order price mentioned under Clause 2.0 includes all expenses incurred by

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CONTRACTOR in connection with execution of the Scope of Work. The price mentioned above shall remain FIRM till completion of Works.

4.0 Taxes & Duties: Price as indicated in Annexure—01 are inclusive of applicable taxes. TDS shall be deducted per Statutory norms prevailing at the time of payments as per law. Contractor to submit necessary documents as per requirement.

5.0 Payment Terms: 100% shall be paid with-in 15 days post completion of work against site certification.

6.0 Completion Timelines: Entire work shall be completed with-in 120 days from Order Confirmation.

7.0 Insurance: i) CONTRACTOR shall adequately insure all persons engaged by it for the subject job under the Workmen Compensation Insurance Policy / Personal Accident Insurance Policy. ii) A copy of insurance cover note towards Workmen Compensation Insurance Policy / Personal Accident Insurance Policy of the persons engaged for the job shall be submitted along with invoice.

8.0 Intellectual property Right:

CONTRACTOR represents that all intellectual property rights, including know-how, developed and/or acquired prior to or during the term of this work order, in, or related to the services provided under this work order is or shall be the sole and exclusive property of GIWEL, including the intellectual property rights developed by CONTRACTOR in the process of developing any software or hardware being used for providing services under this work order.

CONTRACTOR or any of the consultants/contractors/subcontractors appointed by CONTRACTOR in connection with performance of obligation of CONTRACTOR under this work order shall not directly or indirectly, involve in any alleged infringement of intellectual property of a third party.

CONTRACTOR shall hold harmless and defend GIWEL, its shareholders, the directors, officers, agents and employees of GIWEL ("GIWEL Indemnified Parties"), without recourse to any of GIWEL Indemnified Parties from and against any and all damages, claims, actions, demands, proceedings, liabilities, litigation(s) losses and costs, charges and expenses whatsoever whether past, current, future or contingent, made or instituted against or suffered or incurred by GIWEL Indemnified Parties, that may arise out of any intellectual property right infringement by CONTRACTOR or any of the consultants/contractors/subcontractors appointed by CONTRACTOR.

9.0 Termination:

a) Without prejudice to any other right of GIWEL existing at law or in this work order and without prejudice to any rights and remedies of GIWEL under this work order / or any purchase order, GIWEL shall, at its sole discretion, be entitled to suspend and/ or terminate this work order forthwith in whole or in part by written notice to CONTRACTOR, without any liability towards CONTRACTOR in the following cases:

(i) In case of willful default or material failure by CONTRACTOR or contractors/sub-contractors appointed by CONTRACTOR to perform the obligation of CONTRACTOR under this work order, if such default or failure is not remedied by CONTRACTOR or the relevant contractor/sub-contractor within 7 (seven) days of being notified of such default or failure by GIWEL.

(ii) If CONTRACTOR or any of the contractors/subcontractors appointed by CONTRACTOR in connection with performance of obligation of CONTRACTOR under this work order is directly or indirectly, involved in any alleged infringement of intellectual property of a third party.

(iii) If anti-corruption or anti-bribery obligation of CONTRACTOR under law of India is breached or threatened to be breached by CONTRACTOR or any of the contractors/subcontractors appointed by CONTRACTOR in connection with performance of obligation of CONTRACTOR under this work order.

(iv) If CONTRACTOR or any of the contractors/subcontractors appointed by CONTRACTOR in connection with performance of obligation of CONTRACTOR under this work order, is alleged of non-compliance with the applicable laws.

(v) GIWEL, may at any time, terminate this work order by giving written notice to CONTRACTOR, without compensation to CONTRACTOR, if CONTRACTOR becomes bankrupt, or a winding-up or liquidation process is started against it or otherwise becomes insolvent, provided that such termination will not prejudice or affect any right of action or remedy which has accrued or will accrue thereafter to GIWEL.

(vi) In case of a merger involving CONTRACTOR, through absorption by a third company, creation of a new company, de-merger, partial asset transfer or any other operation involving integration or restructuring.

(vii) In case Force Majeure Condition affecting GIWEL continues for more than 30 days, GIWEL can after 30 (thirty) days from the commencement of the Force Majeure Conditions terminate this Contract with 15 (Fifteen) days' notice thereof.

b) GIWEL may, at its sole discretion, terminate or cancel this work order, in whole or in part, for convenience, pursuant to the terms of this Clause by giving CONTRACTOR written notice of such termination for convenience. Such notice shall become effective three (3) days after GIWEL's has sent the same. In the event of termination for convenience, CONTRACTOR shall immediately discontinue further performance of the work under this work order. GIWEL shall be entitled to take delivery of any and all

work completed or commenced prior to the date of termination for convenience and CONTRACTOR shall deliver the same free of any liens or encumbrances of whatever kind.

10.0 Subletting: CONTRACTOR shall not sublet any part of this work order without written approval of GIWEL.

11.0 Progress Report CONTRACTOR shall submit work order progress report to GIWEL at :-

Sanjeev Sharma
E-Mail ID: Sanjeev.Sharma@sembcorp.com
Mob: '+ 91 8511101095
AVP – Project Execution

All Commercial correspondence shall be sent to:

Ankit Agarwal
E-Mail ID: ankit.agarwal2@sembcorp.com
Mob: '+91 7042953280
AGM-Procurement

12.0 GIWEL'S Supervision: Whenever GIWEL considers necessary to supervise the total operation, CONTRACTOR will abide by the same. However, CONTRACTOR's responsibilities will in no way be reduced on account of GIWEL's supervision over their operation.

13.0 Business Ethics: CONTRACTOR shall maintain and practice such business ethics, standards, procedures and controls in accordance with accepted industry norms and which are consistent with GIWEL's Code of Business Conduct (<http://www.sembcorp.com/en/sustainability-code-conduct.aspx>). CONTRACTOR agrees and acknowledges that GIWEL shall have the right to terminate this work order without any liability to CONTRACTOR if GIWEL has reasonable grounds to believe, as supported by evidence (such evidence be furnished in writing to CONTRACTOR) that CONTRACTOR has not complied with GIWEL's Code of Business Conduct, and consequently look to CONTRACTOR for all liabilities and indemnities set out in Clause 16.0 herein.

14.0 Anti-Bribery & Corruption

a) CONTRACTOR acknowledges GIWEL's business policies which are based on honesty, integrity and fairness and agrees to extend, such cooperation as GIWEL requests from CONTRACTOR to ensure that CONTRACTOR's performance of this work order does not cause GIWEL to be in breach of GIWEL's business policies, including facilitating an audit conducted by an independent auditor appointed by GIWEL for the purposes of ensuring compliance with this clause in its performance of this work order. CONTRACTOR acknowledges in particular that GIWEL does not permit any offering, solicitation, payment or acceptance of bribes in any form, including facilitation payments.

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sgil.complianceofficer@sembcorp.com

www.sembcorpenergyindia.com/GIWEL

b) In this regard, CONTRACTOR is encouraged to report to GIWEL via the whistle blow channel (Hotline / Fax: (65) 6822 2182 or Email: gia.cases@sembcorp.com) any instances of non-compliance that it encounters (fraud, bribery or any other illegal acts) to the GIWEL's Group Internal Audit department.

c) CONTRACTOR agrees and acknowledges that GIWEL shall have the right to terminate this work order without any liability to CONTRACTOR if GIWEL has reasonable grounds to believe, as supported by evidence (such evidence be furnished in writing to CONTRACTOR) that CONTRACTOR has directly or indirectly offered, paid, solicited or accepted bribes in any form, including facilitation payments, in relation to the entering into or performance of this work order.

d) CONTRACTOR agrees and acknowledges that GIWEL will report such wrong doings to the authorities.

15.0 Lien over Goods and Indemnity: CONTRACTOR or its authorized agency will have no lien whether general or special over the goods/ data/ documents/ drawings entrusted by GIWEL in respect of any amount due to them in connection with any services rendered.

CONTRACTOR shall, fully indemnify, hold harmless and defend GIWEL, its shareholders, the directors, officers, agents and employees of GIWEL ("GIWEL Indemnified Parties"), without recourse to any of GIWEL Indemnified Parties from and against any and all damages, claims, actions, demands, proceedings, liabilities, litigation(s) losses and costs, charges and expenses whatsoever whether past, current, future or contingent, made or instituted against or suffered or incurred by GIWEL Indemnified Parties, that may arise out of any action or resulting from or related to breach of any of the provisions/obligations of this work order, or due to not obtaining any approvals or permissions, as may be required to complete the scope of work and successful completion of the work within the stipulated time period.

16.0 Labour Rules and Regulations: i) CONTRACTOR shall comply with all labour laws including but not limited to, the provisions of Payment of Wages Act 1936, Minimum Wages Act 1948, Employees Liability Act 1938, Workmen's Compensation Act 1923, Industrial Disputes Act 1947, Maternity Benefits Act 1961, Mines Act 1952, Inter State Migrant Labour Act, Employees Provident Fund Act and Employees State Insurance Act 1948 as amended from time to time. ii) CONTRACTOR shall also obtain the necessary licenses as required under the Contract Labour (Regulation and Abolition) Act 1970 and rules made there under. iii) CONTRACTOR shall indemnify / compensate GIWEL in case any liability arises owing to CONTRACTOR's failure / delay in depositing contribution to various funds, statutory levies etc. under any legislation of government or court decision in respect of persons engaged by CONTRACTOR for the job.

17.0 Confidentiality: CONTRACTOR during the course of execution of the work, shall ensure that all confidential information and data shall be kept by it in strict confidence and shall not be divulged to any party whatsoever any confidential information related to this work order. This confidentiality clause shall be binding during the term of this work order and shall survive for 3 (three) years after completion of work. The provision shall not apply:

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I. If the disclosure of confidential information is required to be made pursuant to the orders/directions of any competent governmental, statutory or regulatory authority or agency or by a competent court.

II. The information was available with CONTRACTOR independently of its engagement for execution of Works.

III. The information was available in public domain.

IV. The information was transferred to CONTRACTOR from a third party or from a source other than the GIWEL, provided that such source or third party, to the best of the CONTRACTOR's knowledge, was not bound by an obligation or duty of confidentiality to the GIWEL.

18.0 Right to Set Off: GIWEL shall be entitled to recover from CONTRACTOR any sum as may be due to it on account of damages or otherwise in respect of services under this contract or previous/future contract(s) by deducting such sum from the amount due to CONTRACTOR in respect of services rendered under this work order. GIWEL also reserves the right to cancel this contract or any part thereof, in case of stoppages arising due to fire, strike, lockout, riots, force majeure or any other cause beyond GIWEL's control.

19.0 Arbitration: It is specifically agreed that all disputes or differences whatsoever, arising out of this work order between CONTRACTOR and GIWEL, whether during the progress of the work or after its completion, shall be settled by the process of settlement and arbitration. The Arbitration shall be conducted by a mutually appointed sole arbitrator in accordance with provisions of Arbitration and Conciliation Act, 1996 and the rules framed there under. The Arbitrator shall give reasoned Award. The seat and venue of Arbitration shall be New Delhi.

20.0 Jurisdiction: This work order shall in all respects be construed and operate as an Indian Contract and in conformity with the Laws of India and subject to Clause 22.0 above, shall be subject to the exclusive jurisdiction of the New Delhi courts.

21.0 Independent Contractor: Each Party to this work order shall be deemed an independent contractor. This work order is not intended to create or evidence any employer-employee arrangement, principal-agent relationship, partnership, joint venture, or similar relationship of any kind whatsoever, between the Parties. Neither Party shall, by virtue of this work order, have any right or power to create any obligation, express or implied, on behalf of the other Party. The Parties hereby agree that CONTRACTOR are providing only services and performing their contractual obligations under this work order as an independent contractor. CONTRACTOR do not have any authority to represent itself as GIWEL or as acting on behalf of GIWEL, unless specifically agreed in writing by GIWEL and vice – versa. Neither Parties shall have any right to enter into any contract or lawfully bind the other Party into any manner whatsoever in their dealing with third parties.

22.0 Entire Understanding: This work order constitutes the whole agreement and the final and binding agreement between the Parties on the subject matter and shall supersede any previous agreements, communication (whether written or oral), letters, Emails etc. which the Parties might have exchanged in the process of negotiations.

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Please acknowledge receipt and send one copy of this work order duly signed and stamped as a token of your unconditional and unequivocal acceptance, in case the same is not received within 7 days from the date of receipt of this work order, it is deemed that the work order is acceptable to you with all its terms & conditions. Please take all necessary action and confirm actions taken.

Enclosures

Annex-1 – Price Schedule

Annex-2 – GA Drawing

Annex-3 – HSE Requirement

Annex-4 – Documents requiremer

